

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.562/MP/2020 along with IA No. 15/2023

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of Change in Law events.
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Date of Hearing : **12.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Aniket Prasoon, Advocate, JPL
Shri Aman Sheikh, Advocate, JPL
Ms. Archita Kashyap, Advocate, JPL
Shri M. G. Ramachandran, Sr. Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC
Shri Venkatesh, Advocate, TPTCL
Shri Suahel Bhuttan, Advocate, TPTCL
Shri Vedant Chaudhary, Advocate, TPTCL
Shri Nitish Gupta, Advocate, TPDDL
Ms. Parichita Choudhary, Advocate, TPDDL
Shri Rishab Sehgal, Advocate, TPDDL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that subsequent to the last hearing of the matter, the works relating to the electrification of the Petitioner's railways siding had been completed, and certain additional demands have also been raised by the Railways upon the Petitioner. Since the Petitioner has prayed for the reimbursement of such amount to be paid by the Petitioner in terms of various Railway Electrification Notifications under Change in Law, the Petitioner may be permitted to file an additional affidavit to bring on record the details of these additional demands as raised by the Railways upon the Petitioner.

2. Learned counsel for the Respondents sought liberty to file their response on the additional affidavit to be filed by the Petitioner as above.
3. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file an additional affidavit to bring on record the details relating to the additional demands raised by the Railways upon the Petitioner towards electrification of railways sidings on an affidavit within a week with a copy to the Respondents, who may file their response thereon within three weeks. The Petitioner may file its rejoinder, if any, within two weeks thereafter.
4. The Petition will be listed for hearing on **17.4.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**